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Title : Papers laid on the table by Members/Ministers.

PAPER LAID ON THE TABLE

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) Sir, I beg to lay on the Table:-

(1) (i) A copy of the 47th Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2488/2005)

(3) A copy of the High Court Judges Travelling Allowance (Amendment Rules), 2005 (Hindi and English versions) published in Notification No. G.S.R. 412(E) in Gazette of India dated the 20th June 2005, under sub-section (3) of section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954.

(Placed in Library, See No. LT 2489/2005)

THE MINISTER OF POWER (SHRI P.M. SAYEED) Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between National Thermal Power Corporation Limited and Ministry of Power for the year 2005-2006.

(Placed in Library, See No. LT 2490/2005)

(2) Memorandum of Understanding between the Power Finance Corporation Limited and Ministry of Power for the year 2005-2006.

(Placed in Library, See No. LT 2491/2005)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL) Sir, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2492/2005)

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA) Sir, I beg to lay on the Table a copy of the Notification No. G.S.R No. 450(E) (Hindi and English versions) published in Gazette of India dated the 1st July 2005, granting Nidhi Status to the Companies mentioned therein, subject to certain conditions, under sub-section (3) of section 620A of the Companies Act, 1956.

(Placed in Library, See No. LT 2493/2005)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM) Sir, I beg to lay on the Table –

- (1) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2005, together with Auditor's Report thereon:-

(Placed in Library, See No. LT)

- (i) Barabanki Gramin Bank, Barabanki **2494/2005**
- (ii) Begusarai Kshetriya Gramin Bank, Begusarai **2495/2005**
- (iii) Bijapur Grameena Bank, Bijapur **2496/2005**
- (iv) Chitradurga Gramin Bank, Chitradurga **2497/2005**
- (v) Fatehpur Kshetriya Gramin Bank, Fatehpur **2498/2005**
- (vi) Faizabad Kshetriya Gramin Bank, Faizabad **2499/2005**
- (vii) Hindan Gramin Bank, Ghaziabad **2500/2005**
- (viii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua **2501/2005**
- (ix) Panchmahal Vadodara Gramin Bank, Godhra **2502/2005**
- (x) Patliputra Gramin Bank, Patna **2503/2005**
- (xi) Pratapgarh Kshetriya Gramin Bank, Pratapgarh **2504/2005**
- (xii) Ranchi Kshetriya Gramin Bank, Ranchi **2505/2005**
- (xiii) Rewa Sidhi Gramin Bank, Rewa **2506/2005**
- (xiv) Samyut Kshetriya Gramin Bank, Azamgarh **2507/2005**
- (xv) sSinghbhum Kshetriya Gramin Bank, Singhbhum (West). **2508/2005**
- (xvi) Thane Gramin Bank, Thane **2509/2005**
- (xvii) Tungabhadra Gramin Bank, Bellary **2510/2005**
- (xviii) Vaishali Kshetriya Gramin Bank, Muzaffarpur **2511/2005**
- (xix) Vallalar Grama Bank, Cuddalore **2512/2005**
- (xx) Valsad-Dangs Gramin Bank, Valsad **2513/2005**
- (xxi) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha **2514/2005**
- (xxii) Vidur Gramin Bank, Bijnor **2515/2005**
- (xxiii) Adhyan Grama Bank, Dharmapuri **2516/2005**
- (xxiv) Allahabad Kshetriya Gramin Bank, Allahabad **2517/2005**
- (xxv) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur **2518/2005**
- (xxvi) Ambala Kurukshetra Gramin Bank, Ambala City **2519/2005**
- (xxvii) Arunachal Pradesh Rural Bank, Itanagar **2520/2005**
- (xxviii) Aurangabad-Jalna Gramin Bank, Aurangabad **2521/2005**
- (xxix) Avadh Gramin Bank, Lucknow **2522/2005**
- (xxx) Baitarani Gramya Bank, Mayurbhanj **2523/2005**
- (xxxi) Bundelkhand Kshetriya Gramin Bank, Tikamgarh **2524/2005**

- (xxxii) Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi **2525/2005**
- (xxxiii) Champaran Kshetriya Gramin Bank, Motihari **2526/2005**
- (xxxiv) Chandrapur-Gadchiroli Gramin Bank, Chandrapur **2527/2005**
- (xxxv) Chhatrasal Gramin Bank, Orai **2528/2005**
- (xxxvi) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara **2529/2005**
- (xxxvii) Cuttack Gramya Bank, Cuttack **2530/2005**
- (xxxviii) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh **2531/2005**
- (xxxix) Devi Patan Kshetriya Gramin Bank, Gonda **2532/2005**
- (xl) Dewas-Shajapur Kshetriya Gramin Bank, Dewas **2533/2005**
- (xli) Dhenkanal Gramya Bank, Dhenkanal **2534/2005**
- (xlii) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur **2535/2005**
- (xlili) Etah Gramin Bank, Etah **2536/2005**
- (xliv) Farrukhabad Gramin Bank, Fatehgarh **2537/2005**
- (xlv) Ganga Yamuna Gramin Bank, Dehradun **2538/2005**
- (xlv) Giridih Kshetriya Gramin Bank, Giridih **2539/2005**
- (xlvii) Gurdaspur-Amritsar Kshetriya Gramin Vikas Bank,
Gurdaspur **2540/2005**
- (xlviii) Hadoti Kshetriya Gramin Bank, Kota **2541/2005**
- (xlix) Haryana Kshetriya Gramin Bank, Bhiwani **2542/2005**
- (l) Hazaribagh Kshetriya Gramin Bank, Hazaribagh **2543/2005**
- (li) Hisar-Sirsa Kshetriya Gramin Bank, Hissar **2544/2005**
- (lii) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur **2545/2005**
- (liii) Jamnagar Rajkot Gramin Bank, Jamnagar **2546/2005**
- (liv) Junagadh Amreli Gramin Bank, Junagadh **2547/2005**
- (lv) Kalahandi Aanchalika Gramya Bank, Bhawanipatna **2548/2005**
- (lvi) Kalpatharu Grameena Bank, Tumkur **2549/2005**
- (lvii) Kapurthala-Firozpur Kshetriya Gramin Bank, Kapurthala **2550/2005**
- (lviii) Kisan Gramin Bank, Badaun **2551/2005**
- (lix) Kshetriya Gramin Bank, Hoshangabad **2552/2005**
- (lx) Lakhimi Gaonlia Bank, Golaghat. **2553/2005**
- (lxi) Langpi Dehangi Rural Bank, Diphu **2554/2005**
- (lxii) Magadh Gramin Bank, Gaya **2555/2005**
- (lxiii) Malaprabha Grameena Bank, Dharwad **2556/2005**
- (lxiv) Mandla Balaghat Kshetriya Gramin Bank, Mandla **2557/2005**
- (lxv) Marudhar Kshetriya Gramin Bank, Churu **2558/2005**
- (lxvi) Mewar Aanchalik Gramin Bank, Udaipur **2559/2005**
- (lxvii) Nadia Gramin Bank, Nadia **2560/2005**
- (lxviii) Nagaland Rural Bank, Kohima **2561/2005**

- (lxix) Nainital-Almora Kshetriya Gramin Bank, Nainital **2562/2005**
- (lxx) Nalanda Gramin Bank, Nalanda **2563/2005**
- (lxxi) Nimar Kshetriya Gramin Bank, Khargone **2564/2005**
- (lxxii) Prathama Bank, Moradabad **2565/2005**
- (lxxiii) Puri Gramya Bank, Puri **2566/2005**
- (lxxiv) Raebareli Kshetriya Gramin Bank, Raebareli **2567/2005**
- (lxxv) Rajgarh-Sehore Kshetriya Gramin Bank, Sehore. **2568/2005**
- (lxxvi) Rani Lakshmbai Kshetriya Gramin Bank, Jhansi **2569/2005**
- (lxxvii) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri **2570/2005**
- (lxxviii) Rushikulya Gramya Bank, Berhampur **2571/2005**
- (lxxix) Sabarkantha Gandhinagar Gramin Bank, Himatnagar **2572/2005**
- (lxxx) Shahdol Kshetriya Gramin Bank, Shahdol **2573/2005**
- (lxxxi) Shekhawati Gramin Bank, Sikar **2574/2005**
- (lxxxii) Shivalik Kshetriya Gramin Bank, Hoshiarpur **2575/2005**
- (lxxxiii) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri **2576/2005**
- (lxxxiv) Siwan Kshetriya Gramin Bank, Siwan **2577/2005**
- (lxxxv) Solapur Gramin Bank, Solapur **2578/2005**
- (lxxxvi) Sravasthi Gramin Bank, Bahraich **2579/2005**
- (lxxxvii) Sri Saraswathi Grameena Bank, Adilabad **2580/2005**
- (lxxxviii) Sri Visakha Grameena Bank, Srikakulam **2581/2005**
- (lxxxix) Sriganganagar Kshetriya Gramin Bank, Sriganganagar. **2582/2005**
- (xc) Srirama Grameena Bank, Nizamabad **2583/2005**
- (xci) Subansiri Gaonlia Bank, Lakhimpur **2584/2005**
- (xcii) Sultanpur Kshetriya Gramin Bank, Sultanpur **2585/2005**
- (xciii) Surat Bharuch Gramin Bank, Bharuch **2586/2005**
- (xciv) Tulsi Gramin Bank, Banda **2587/2005**
- (xcv) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur. **2588/2005**
- (xcvi) Bhandara Gramin Bank, Bhandara. **2589/2005**
- (xcvii) Bhilwara-Ajmer Kshetriya Gramin Bank, Bhilwara. **2590/2005**
- (xcviii) Bilaspur-Raipur Kshetriya Gramin Bank, Bilaspur. **2591/2005**
- (xcix) Bardhaman Gramin Bank, Bardhaman. **2592/2005**
- (c) Bareilly Keshtriya Gramin Bank, Bareilly. **2593/2005**
- (ci) Basti Gramin Bank, Basti. **2594/2005**

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) S.O. 1051 (E) published in Gazette of India dated the 26th July, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

- (ii) S.O. 1052 (E) published in Gazette of India dated the 26th July, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (iii) S.O. 1076 (E) published in Gazette of India dated the 29th July, 2005 together with an explanatory memorandum specifying a resident as applicant, for import of goods from Republic of Singapore under Comprehensive Economic Cooperation Agreement between Republic of India and Republic of Singapore dated 29th June, 2005 and for the purpose of seeking advance ruling in respect of determination of origin of goods.
- (iv) S.O. 1077 (E) published in Gazette of India dated the 29th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus(N.T.) dated the 3rd August, 2001.
- (v) G.S.R. 491 (E) published in Gazette of India dated the 20th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (vi) G.S.R. 497 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to supercede Notification No. 26/95-Cus., dated the 16th March, 1995, so as to prescribe concessions in terms of Margin of Preference.
- (vii) G.S.R. 498 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to prescribe nil customs duty on certain specified items covered under Early Harvest Programme under the Indo-Singapore CECA.
- (viii) G.S.R. 499 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to specify concessional rates of customs duty on certain specified items covered in Phased Elimination list under Indo-Singapore CECA.
- (ix) G.S.R. 500 (E) published in Gazette of India dated the 22nd July, 2005 together with an explanatory memorandum seeking to specify concessional rates of customs duty on certain specified items covered in Phased reduction list under Indo-Singapore CECA.

(Placed in Library, See No. LT 2595/2005)

- (3) A copy of the 'Rules of Origin' for determining the origin of products eligible for the preferential tariff concessions pursuant to Comprehensive Economic Cooperation Agreement between Republic of India and the Republic of Singapore (Hindi and English versions) published in Notification No. S.O. 1037 (E) in Gazette of India dated the 20th July, 2005 under section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.

(Placed in Library, See No. LT 2596/2005)

- (4) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of Andhra Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.

(Placed in Library, See No. LT 2597/2005)

- (ii) Report on the working and activities of Punjab National Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.

(Placed in Library, See No. LT 2598/2005)

- (iii) Report on the working and activities of Dena Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.

(Placed in Library, See No. LT 2599/2005)

- (iv) Report on the working and activities of Vijaya Bank for the year 2004-2005, alongwith Accounts and Auditors' Report thereon.

(Placed in Library, See No. LT 2600/2005)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year

2004-2005, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2004-2005.

(Placed in Library, See No. LT 2601/2005)

- (6) A copy of the Post Office Savings Account (Second Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 509 (E) in Gazette of India dated the 27th July, 2005 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

(Placed in Library, See No. LT 2602/2005)

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section of section 13 of the Central Sales Tax Act, 1956:-

(i) The Central Sales Tax (Registration and Turnover) Amendment Rules, 2005 published in Notification No. G.S.R.374(E) in Gazette of India dated 7th June 2005, together with an explanatory memorandum.

(ii) The Central Sales Tax (Registration and Turnover) Second Amendment Rules, 2005 published in Notification No. G.S.R. 469 (E) in Gazette of India dated 14th July, 2005, together with an explanatory memorandum.

(Placed in Library, See No. LT 2603/2005)

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 434 (E) published in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Hexa Methylene Tetramine, commonly know as Hexamine, originating in or exported from Iran.

(ii) G.S.R. 435 (E) published in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum seeking to rescind Notification No. 5/2005-Cus., dated the 27th January, 2005.

(iii) G.S.R. 457 (E) published in Gazette of India dated the 6th July, 2005 together with an explanatory memorandum seeking to rescind Notification No. 71/2003-Cus., dated the 1st May, 2003.

(iv) G.S.R. 466 (E) published in Gazette of India dated the 12th July, 2005 together with an explanatory memorandum seeking to rescind Notification No. 149/2000-Cus., dated the 21st December, 2000.

(v) G.S.R. 480 (E) published in Gazette of India dated the 19th July, 2005 together with an explanatory memorandum seeking to withdraw final anti-dumping duty on paracetamol originating in or exported from Taiwan and continue the imposition of the same originating in or exported from the People's Republic of China at the rates recommended by the designated authority.

(vi) G.S.R. 481 (E) published in Gazette of India dated the 19th July, 2005 together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles, produced and exported by specified parties, from the anti-dumping duty imposed thereon.

(vii) G.S.R. 482 (E) published in Gazette of India dated the 19th July, 2005 together with an explanatory memorandum seeking to rescind Notification No. 65/2001-Cus., dated the 25th June, 2001.

(viii) G.S.R. 503 (E) published in Gazette of India dated the 25th July, 2005 together with an explanatory memorandum seeking to impose final anti-dumping duty on "narrow woven fabrics" originating in or exported from the People's Republic of China and Chinese Taipei.

(Placed in Library, See No. LT 2604/2005)

- (9) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Establishment in India of branch or office or other place of business) (Amendment) Regulations, 2005 published in Notification No. G.S.R 336 (E) in Gazette of India dated the 27th May, 2005.

- (ii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Second Amendment) Regulations, 2005 published in Notification No. G.S.R 337 (E) in Gazette of India dated the 27th May, 2005.
- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a person Resident outside India) (Fourth Amendment) Regulations, 2005 published in Notification No. G.S.R 504 (E) in Gazette of India dated the 25th July, 2005.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fifth Amendment) Regulations, 2005 published in Notification No. G.S.R 505 (E) in Gazette of India dated the 25th July, 2005.
- (v) The Foreign Exchange Management (Adjudication Proceedings and Appeal) Amendment Rules, 2005 published in Notification No. G.S.R 511 (E) in Gazette of India dated the 28th July, 2005.
- (vi) The Foreign Exchange Management (Current Account Transaction) Amendment Rules, 2005 published in Notification No. G.S.R 512 (E) in Gazette of India dated the 29th July, 2005.
- (vii) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) (Third Amendment) Regulations, 2005 published in Notification No. G.S.R 513 (E) in Gazette of India dated the 29th July, 2005.

(Placed in Library, See No. LT 2605/2005)

(10) A copy each of the following Notifications (Hindi and English versions) issued under the Foreign Exchange Management Act, 1999:-

(i) G.S.R. 338 (E) published in Gazette of India dated the 27th May, 2005 containing Corrigendum to the Notification No. G.S.R 757 (E) dated 19th November, 2004.

(ii) G.S.R. 514 (E) published in Gazette of India dated the 29th July, 2005 containing Corrigendum to the Notification No. G.S.R 625 (E) dated the 21st September, 2004.

(Placed in Library, See No. LT 2606/2005)

(11) A copy each of the following Notifications (Hindi and English versions) issued under various sections of the Prevention of Money-laundering Act, 2002:-

(i) G.S.R. 436(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum appointing the 1st day of July, 2005 as the date on which all the provisions of the Prevention of Money-laundering Act, 2002 shall come into force.

(ii) G.S.R. 437(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum appointing and adjudicating authority consisting of Chairperson and two Members to exercise jurisdiction, power and authority conferred by or under the Prevention of Money-laundering Act, 2002.

(iii) G.S.R. 438(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum specifying that the New Delhi Bench of adjudicating authority appointed under the Prevention of Money-laundering Act, 2002 shall exercise jurisdiction, powers and authority conferred by or under the said Act over the whole of India.

(iv) G.S.R. 439(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum establishing an Appellate Tribunal at New Delhi to hear appeals against the orders of the Adjudicating Authority and the authorities under the Prevention of Money-laundering Act, 2002.

(v) G.S.R. 440(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum regarding appointment of Director, Financial Intelligence Unit, India, and empowering the Director to exercise the powers conferred under various sections of the Prevention of Money-laundering Act, 2002.

(v) G.S.R. 441(E) published in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum regarding appointment of Director of Enforcement as the Director for the purpose of the various provisions of the Prevention of Money-laundering Act, 2002.

(Placed in Library, See No. LT 2607/2005)

(12) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002:-

- (i) The Prevention of Money-laundering (the Manner of forwarding a copy of the Order of Provisional Attachment of Property alongwith the Material, and copy of the Reasons alongwith the Material in respect of Survey, to the Adjudicating Authority and its period of Retention) Rules, 2005 published in Notification No. G.S.R. 442 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (ii) The Prevention of Money-laundering (Receipt and Management of Confiscated Properties) Rules, 2005 published in Notification No. G.S.R. 443 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (iii) The Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Rules, 2005 published in Notification No. G.S.R. 444 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (iv) The Prevention of Money-laundering (Forms, Search and Seizure and the Manner of Forwarding the Reasons and Material to the Adjudicating Authority, Impounding and Custody of Records and the Period of Retention) Rules, 2005 published in Notification No. G.S.R. 445 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (v) The Prevention of Money-laundering (the Forms and the Manner of Forwarding a copy of Order of Arrest of a Person alongwith the Material to the Adjudicating Authority and its Period of Retention) Rules, 2005 published in Notification No. G.S.R. 446 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (vi) The Prevention of Money-laundering (the Manner of Forwarding a Copy of the Order of Retention of Seized Property alongwith the Material to the Adjudicating Authority and the period of its Retention) Rules, 2005 published in Notification No. G.S.R. 447(E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (vii) The Prevention of Money-laundering (Manner of Receiving the Records authenticated Outside India) Rules, 2005 published in Notification No. G.S.R. 448 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.
- (viii) The Prevention of Money-laundering (Appeal) Rules, 2005 published in Notification No. G.S.R. 449 (E) in Gazette of India dated the 1st July, 2005, together with an explanatory memorandum.

(Placed in Library, See No. LT 2608/2005)
